

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO.301/2019

In the matter of:

Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No 51(E)

....Applicant

Versus

Govt. of NCT of Delhi

...Respondent

NDOH:- 26.08.2019

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Filed by:

(Delhi Pollution Control Committee)
Respondent

New Delhi:

Dated: .08.2019

①

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application. NO. 301/2019

Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No 51(E)

....Applicant

Versus

Govt. of NCT of Delhi

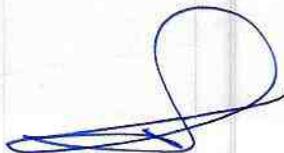
...Respondent

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED 06.05.2019**

IT IS MOST RESPECTFULLY SHOWETH:

1. That in compliance of the orders passed by this Hon'ble Tribunal, the inspections of industrial units mentioned in the complaint were conducted by Delhi Pollution Control Committee officials on 08/05/2019, 20/05/2019, 10/06/2019 and 15/06/2019.
2. That during inspection, five (05) units namely (1) M/s Furnace Factory-Sh. Ramesh Thakur(Owner) (2) M/s Suresh Bhatti(3) M/s Abdul (4) M/s Dal Chand and (5) M/s Sachin were operating illegally in residential areas at Shiv Mandir Gali West Babarpur Delhi- 32 without having license from any authority. Copy of inspection reports are enclosed herewith marked and annexed as **Annexure 1(colly)**.

3. That Delhi Pollution Control Committee had requested East Delhi Municipal Corporation vide letter dated 19.06.2019 to take necessary action for effective closure of the units as these units are located in Non-Conforming/ Residential area. Copy of the letter dated 19.06.2019 is herewith marked and annexed as **Annexure 2**.
4. That the Delhi Pollution Control Committee has issued Directions to BSES Yamuna Power Ltd. and DJB for Disconnection of Electric/power supply and water supply respectively to above said five (05) units vide order dated 19.06.2019. Copy of the orders dated 19.06.2019 are enclosed herewith as **Annexure 3 (colly)**.
5. That with the coordinated efforts of DPCC, EDMC has submitted Action Taken Report on 05.08.2019 informing that all the five (05) units have vacated the premises during inspection on 02.08.2019. Action Taken Report of EDMC dated 05.08.2019 is enclosed herewith as **Annexure 4**.
6. That the commercial connections of these five properties has been removed by BSES.
7. Environmental Damage Compensation (EDC) of Rs. 1.31 Lakh each was imposed on three units namely M/s Furnace Factory-Sh. Ramesh Thakur (Owner), M/s Suresh Bhatti and M/s Abdul and Environmental Damage Compensation of Rs 1.5 Lakh each was imposed on the two units namely M/s Dal Chand and M/s Sachin. Copy of the orders dated 19.06.2019 are enclosed herewith marked and annexed as **Annexure 5(colly)**.
8. That these five(05) units have failed to deposit Environmental Damage Compensation (EDC). Hence,Recovery Certificates were issued on 17.07.2019 to the Land Revenue officer for the recovery of Environmental Damage Compensation from these five units.Copy of the orders dated 17.07.2019 are enclosed herewith marked and annexed as **Annexure 6(colly)**.



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9. That the criminal complaint against all the aforesaid five (05) units has been filed before the court of Hon'ble ACMM, Delhi in the 1st week of August, 2019.

Date: 9/8/2019

Place: Delhi


~~(Mond. Aff)~~ 9/8/19
Environmental Engineer



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR ISBT BUILDING KASHMERE GATE DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

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Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s fuinac factory
owner Ramesh Thakur
Opposite 94 & 95, Shiv Mandir Gali,
West. Babarpur, Shahdara,
Delhi - 110032.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Sh. Ramesh Thakur Bhatti wala
3. Date of Inspection : 08/05/2019
4. Time of inspection Start of Inspection : 03:45 PM
End of Inspection : 04:10 PM
5. Name & Designation of the Persons contacted at the industry : Not provided
6. Kind of Industry : Mfg. of electrical fittings using Job work. coal.
7. Product & Capacity :
8. Main Raw Materials : C.I, G.I, coal etc.
9. Water Polluting : Yes/No No ETP Installed : Yes/No No
10. Air Pollution : Yes/No No ECS Installed : Yes/No No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above G.L.).....
12. Type of Fuel Used : coal, Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No No
(c) Discharging into sewer
14. Status of Consent {If Any} : Not applied.
15. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 400 sq. yard. (approx.)
17. Labour : 6
18. Machinery : Pit furnace - 04 (approx.)

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- 19. Detail of Power Connection : Not provided.....
- 20. Whether Unit found in Operation : Yes/No
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : N/A.....
- 22. Whether Generating Hazardous Waste : Yes/No ✓
- 23. Details about Hazardous Waste :
 - (a) Status of Authorization {if any} :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No N/A
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

Remarks (if Any)

- ① Unit found locked from inside. However, Mfg. of Cast iron products (C.I electrical fittings & gas Burner) was going on, as observed from outside.
- ② Some information and facts are verified by neighbors and locality.
- ③ As reported by locals, Sh. Ramesh Thakur bhatti wala is the owner of this premises.
- ④ No pollution control device has been found installed.

Contact person.
refuse to sign.

Shivam
(TE, DPCC)
08/05/19

Diksha Singh
08/05/19
(TE, DPCC)

Signatures, Name & Designation of inspecting officials



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Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Suresh Bhati
Opp: 94/95, near Shiv Mandir Gali,
West Baharpur, Shahdara,
Delhi - 110032
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Sh. Suresh Bhati
3. Date of Inspection : 20/05/2019.
4. Time of inspection Start of Inspection : 03:50 PM
 End of Inspection : 04:30 PM.
5. Name & Designation of the Persons contacted at the industry : Kloster (Name not provided)
6. Kind of Industry (Bathroom fittings) : Mfg. of tap using pit furnace.
7. Product & Capacity : Job work
8. Main Raw Materials : C.I, G.I
9. Water Polluting : Yes/No ETP Installed : Yes/No
10. Air Pollution : Yes/No ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above G.L.).....
12. Type of Fuel Used : Coal, Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
 B. Effluent Discharge : (a) Domestic/ Trade Effluent
 (b) Unit connected to Conveyance System: Yes/No
 (c) Discharging into..... drain
14. Status of Consent {If Any} : Not applied
15. D.G. Set(s) {if Any} : No. Capacity.....KVA. Acoustic: Yes/No
 Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 50 sq. yard.
17. Labour : 4
18. Machinery : Pit furnace (01)

- 19. Detail of Power Connection : *Not provided*
- 20. Whether Unit found in Operation : Yes/No
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : *N/A*
- 22. Whether Generating Hazardous Waste : Yes/No ✓
- 23. Details about Hazardous Waste :
 - (a) Status of Authorization {if any} :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No *NIA*
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

Remarks (if Any)

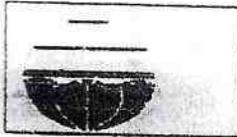
- ① Unit found operational and engaged in the activity of mfg. of tap ^(Bathroom fittings) casting pit furnace.
- ② Unit have not obtained license from DPCC/EDMC.
- ③ Coal is being used in the pit furnace.
- ④ No pollution control device has been provided over the pit furnace.

Contact person refuse to sign.

Moulik
20/05/19

Dilip Kumar
21/05/19
(TE, CMCD)

Signatures, Name & Designation of inspecting officials



Inspection Report

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Unique Computer Generated Id.....

1. Name & Address of the Unit GSTN: Not available.	M/s <u>Abdul</u> <u>Kh. No. 313, Kabiristan wali</u> <u>Gali, Baharapur (west),</u> <u>Delhi - 110032.</u>
2. <input checked="" type="checkbox"/> Owner/ Partner's Name & Contact Details(Phone & E-mail)	<u>Sh. Ranjeet Singh</u> <u>Sh. Raje (caretaker)</u>
3. Date of Inspection	<u>10/06/2019.</u>
4. Time of inspection Start of Inspection	<u>02:40 PM</u>
End of Inspection	<u>03:20 PM.</u>
5. Name & Designation of the Persons contacted at the industry	<u>Sh. Raje (9811004340)</u>
6. Kind of Industry	<u>Buffing and Casting of Brass Bathroom fitting filter</u>
7. Product & Capacity	<u>Job work</u>
8. Main Raw Materials	<u>Brass Scrap and slab</u>
9. Water Polluting	Yes/No <input checked="" type="checkbox"/> ETP Installed : Yes/No <input checked="" type="checkbox"/>
10. Air Pollution	Yes/No <input checked="" type="checkbox"/> ECS Installed : Yes/No <input checked="" type="checkbox"/>
11. Details of Stack Height (Furnace/Boilers/Others)	(Above G.L.)..... (Above G.L.).....
12. Type of Fuel Used	<u>Electricity, coal.</u>
13. A. Source of Water Supply	DJB/NDMC/DSIIC/Borewell/Tankers/Others <input checked="" type="checkbox"/>
B. Effluent Discharge	(a) Domestic/ Trade Effluent <input checked="" type="checkbox"/> (b) Unit connected to Conveyance System: Yes/No <input checked="" type="checkbox"/> (c) Discharging into..... <u>drain.</u>
14. Status of Consent {If Any}	<u>Not applied for CTE/CTO.</u>
15. D.G. Set(s) {if Any}	No. <input checked="" type="checkbox"/> Capacity.....KVA. Acoustic: Yes/No <input checked="" type="checkbox"/> Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area	<u>30.19 mtrs.</u>
17. Labour	<u>4</u>
18. Machinery	<u>Casting furnace - 01.</u> <u>Buffing m/c - 04.</u>

19. Detail of Power Connection : CA+No. Not available.
20. Whether Unit found in Operation : Yes/No
21. Status of Registration under Plastic Waste Management Rules, 2016 : N/A
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization (if any) :
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

9

N/A

Remarks (if Any)

- ① Unit found operational and engaged in the activity of Casting of Brass Bathroom fitting items (tap) and buffing
- ② Brass scrap and Brass slab is used for making Brass fitting items (tap).
- ③ Unit has not obtained consent to Establish/consent to operate.
- ④ No channelization provided over Casting furnace and Buffing section.
- ⑤ Coal is being used as fuel in Casting furnace.

Raj Singh
Ref Singh
10/6/2019

Signatures, Name & Designation of inspecting officials

Dilpreet Singh
10/06/19
(TE, DPCL)



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Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Dal chand
Ch. No. 325, Shiv Mandir gali,
West Babarpur, Delhi-93.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Sh. Dal chand (9711163286)
3. Date of Inspection : 15/06/19.
4. Time of inspection
Start of Inspection : 03:10 - 03:30 PM
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Sh. Sunil (foreman)
Sh. Abishkek
6. Kind of Industry : Nickel Electroplating on Brass bathroom fittings
7. Product & Capacity : Job work
8. Main-Raw Materials : Brass bathroom fitting (tap)
9. Water Polluting : Yes/No ETP Installed : Yes/No
10. Air Pollution : Yes/No ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSHDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into drain
14. Status of Consent {If Any} : Not applied for CTE/CTO.
15. D.G. Set(s) {if Any} : No Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 35 sq. yard.
17. Labour : 4
18. Machinery : Electroplating path tub - 04,
Lathe m/c - 02,

19.	Detail of Power Connection	:	6.17. No. 10.12.77.2.90. in the name of Ms. Uma Devi
20.	Whether Unit found in Operation	:	Yes/No
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	N/A
22.	Whether Generating Hazardous Waste	:	Yes/No
23.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization (if any)	:	Not applied
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

11

N/A
Not Maintained

Remarks (if Any)

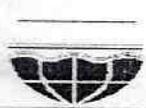
- ① Unit found operational and engaged in the activity of Nickel Electroplating on Brass Bathroom fitting (tap).
- ② Not applied for CTE/CIO.
- ③ No DU set found installed.
- ④ No water pollution control device found.
- ⑤ As informed by contact person unit is operational from last 1 month.
- ⑥ Hazardous waste management not complied with.

Contact person.
Refuse to sign.

Signatures, Name & Designation of inspecting officials

Shivam
15/06/19
TE (DPC)

Liben Singh
15/06/19
(TE, DPC)



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Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Sachin (authorized person)
 Kh. no. 322, Shiv Mandir Gali
 West Babarpur, Delhi-93.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Sh. Mahender Singh.
3. Date of Inspection : 15/06/19.
4. Time of inspection
 Start of Inspection : 03:40 PM.
 End of Inspection : 04:10 PM.
5. Name & Designation of the Persons contacted at the industry : Sh. Sachin (9953299220)
6. Kind of Industry : Buffing and anodizing of Al. door fittings.
7. Product & Capacity : Job work.
8. Main Raw Materials : Aluminium door fittings.
9. Water Polluting : Yes/No No ETP Installed : Yes/No No
10. Air Pollution : Yes/No No ECS Installed : Yes/No No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSHDC/Borewell/Tankers/Others Others
 B. Effluent Discharge : (a) Domestic/ Trade Effluent Trade
 (b) Unit connected to Conveyance System: Yes/No No
 (c) Discharging into..... drain.
14. Status of Consent {If Any} : Not applied
15. D.G. Set(s) {if Any} : No. Capacity..... KVA. Acoustic: Yes/No
 Stack Height..... (Above G.L.)..... (Above R.L.)
16. Plot Area : 50 sq. yard.
17. Labour : 6
18. Machinery : Buffing m/c - 03,
 lead anodizing - 01.

19.	Detail of Power Connection	:	(A) No 151595282
20.	Whether Unit found in Operation	:	Yes/No ✓
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	N/A
22.	Whether Generating Hazardous Waste	:	Yes/No ✓
23.	Details about Hazardous Waste	:	
(a)	Status of Authorization (if any)	:	Not appli.e.d.
(b)	Display Board Provided	:	Yes/No ✓
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No ✓
(d)	Whether container marked with specified label	:	Yes/No ✓
(e)	Whether container stored kept in an isolated area	:	Yes/No ✓
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No ✓
(g)	Whether date on which storage began indicated on each container	:	Yes/No ✓
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No ✓
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

13

Not maintained

Remarks (if Any)

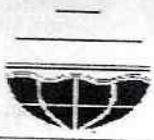
- ① Unit found operational and engaged in the activity of Buffing and anodizing of Aluminium door fittings.
- ② Not applied for CTE/CTO.
- ③ No channelization provided for buffing section.
- ④ No D.W. set found installed.
- ⑤ No water pollution control device found.
- ⑥ Hazardous waste management not complied with.

S.ichu

Shivam
15/06/19
(TE, DPC)

Dikesh Singh
15/06/19
(TE, DPC)

Signatures, Name & Designation of inspecting officials



F.No. DPCC/CMC-I/NGT/2019/ 1689 - 1693

Dated: 19/06/19

To,

The Addl. Deputy Commissioner
(Nodal Officer, PGC, EDMC)
East Municipal Corporation of Delhi
Plot No.419, Udyog Sadan, FIE, Patparganj,
Delhi-110092

Annexure-2

13

Sub: - Action to be taken in w.r.t O.A. No. 301/2019 in Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of NCT of Delhi in compliance of Hon'ble NGT order dated 06.05.2019.

Sir,

Please find enclosed herewith a copy of Hon'ble NGT order dated 06.05.2019, along with complaint against **illegal operation of furnace factory in the residential area at ward no. 51(E) Raj Gali, Old Shiv Temple Street (Linked Street with street of graveyard), West Babarpur, Shahdara, Delhi-110032 causing Air Pollution in the area**, received in this office. The complaint is being forwarded for necessary action at your end as matter pertains to non-conforming/ residential areas of the Delhi.

And whereas, with regard to closure of the illegal units from the residential/ non-conforming areas, Hon'ble Supreme Court had passed judgment on 07.05.2004 in I.A. No 22 in WP(C) No. 4677 of 1985 titled as M.C. Mehta Vs. Union of India & Others. As per the said judgment, all industrial units that have come up in residential / non-conforming areas in Delhi on or after 1st August, 1990 shall close down. In this order a Monitoring Committee was constituted comprising of a) Chief Secretary of Delhi ii) Commissioner of Police, Delhi (iii) Commissioner, Municipal Corporation of Delhi and (iv) Vice Chairman of DDA to oversee and ensure compliance of the directions contained in the judgment dated 7th May, 2004. This Committee was constituted on 25/05/2004.

And whereas, the Chief Secretary, Delhi has taken a meeting on 08.12.2010, wherein it was decided that action on industries operating in non-conforming areas and violating Master Plan will be taken under the Delhi Development Act by DDA in development area and MCD in other areas.

And whereas, in compliance to the above mentioned judgment, progress reports have been regularly filed from time to time by the Department of Industries on behalf of the Monitoring Committee.

And whereas, the Monitoring Committee, in the meeting held on 13th September, 2018, under the Chairmanship of Chief Secretary, Delhi reiterated and decided that DDA would identify and close down such non-permissible industries in residential and non-conforming areas under their jurisdiction and respective Municipal Corporations in the rest of the areas including rural areas. The action was to be taken in three steps viz. Step-1, Step-2 and Step-3.

And whereas, as per the affidavit filed by Department of Industries on 27th February, 2019 in Supreme Court of India, the action on Step-1 and Step-2 has been completed.

And whereas, action on Step-3 is under progress in which respective Municipal Corporations and the Delhi Development Authority have to carry out a comprehensive mapping/ survey to find out details of industries functioning without obtaining proper Municipal License in respect of their respective jurisdiction within a period of 2 months. Once the non-permitted industries are identified during the mapping exercise/ survey of residential areas/ non-conforming areas. such impermissible identified industries are to be sealed. Municipal Commissioners and VC, DDA are to review the progress on fortnightly basis.

And whereas, DPCC using its power under the Environmental Legislation has also issued direction(s) on 22.12.2017 and 12.11.2018 to all the Municipal Corporations and DDA regarding closure of non-conforming industries in entire Delhi.

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And whereas, an Inspection Cum Survey of the said locations were conducted by DPCC officials on 08.05.2019, 20.05.2019, 10.06.2019 and 15.06.2019 and it was observed that five units were operating at the said locations and details of these units are as follows:-

S. No.	Name of the Unit	Address of the Unit	Activity of the Unit
1	M/s Furnace Factory- Sh. Ramesh Thakur(Owner)	Infront of Sh. Mukesh Kumar Tayagi Ji, H. No. 96, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-32	Mfg. of Cast Iron products (C.I Electric fittings and gas Burner)
2	M/s Suresh Bhatti	In front of Sh. Rajender Gupta Ji, 95, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-32	Mfg. of Tap using pit furnace
3	M/s Abdul	Opposite of Udhami Ki Dharamshala , Kh. No. 313, Kabirstan Wali Gali, West Babarpur, Delhi-32	Buffing and Casting of Brass Bathroom fitting item(Tap)
4	M/s Dal Chand	Kh. No. 325, Shiv Mandir Gali, West Bagarpur, Shahdara, Delhi-93	Nickel Electroplating on brass bathroom fittings
5	M/s Sachin	Kh. No. 322, Shiv Mandir Gali, West Bagarpur, Shahdara, Delhi-93	Buffing and anodizing of Aluminium Door fittings

And whereas, these five units have not obtained Consent to Establish/Operate from DPCC under the relevant Acts/Rules.

In view of above and in pursuance of Hon'ble Supreme Court Order and policy of NCT of Delhi, you are requested to take necessary action for effective closure of these five defaulting units at the above said address and submit compliance report to this office.

This issue with the approval of Competent Authority, DPCC.

Yours faithfully,

Incharge, (CMC-I)

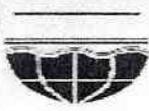
Encl: As above

Copy to:

1. The Commissioner, EDMC, Plot No. 419, Udyog Sadan,
F.I.E Patparganj, Delhi-110092 --for necessary action please
2. The Deputy Commissioner (Factory Licensing) East
Municipal Corporation of Delhi Plot No.419, Udyog Sadan,
FIE, Patparganj, Delhi-110092 --for necessary action please
3. Shri Narendra Kumar, President, RWA Babarpur Vidhan
Sabha Ward No. 51(E), Office: 98, Raj Gali, West Babarpur,
Shahdara, Delhi-110032, Mob:- 9971861170. --for information please.
4. Master File

A.E.E. (CMC-I)

dl



File No: DPCC/CMC-I/NGT/ 1686 - 1688

Date: 19/06/2019

Sub: Directions for Disconnection of Electric/power supply u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981 as amended to date.

Whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is mandatory u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of DPCC, shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, Hon'ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, in compliance of order date 06.05.2019 of Hon'ble NGT, inspection of the said locations were conducted by DPCC officials on 08.05.2019, 20.05.2019, 10.06.2019 and 15.06.2019 and it was observed that five units were operating at the said locations and details of these units are as follows:-

S. No.	Name of the Unit	Address of the Unit	Activity of the Unit
1	M/s Furnace Factory- Sh. Ramesh Thakur(Owner)	Infront of Sh. Mukesh Kumar Tayagi Ji, H. No. 96, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-32	Mfg. of Cast Iron products (C.I Electric fittings and gas Burner)
2	M/s Suresh Bhatti	In front of Sh. Rajender Gupta Ji, 95, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-32	Mfg. of Tap using pit furnace
3	M/s Abdul	Opposite of Udhami Ki Dharamshala , Kh. No. 313, Kabirstan Wali Gali, West Babarpur, Delhi-32	Buffing and Casting of Brass Bathroom fitting item(Tap)
4	M/s Dal Chand	Kh. No. 325, Shiv Mandir Gali, West Bagarpur, Shahdara, Delhi- 93	Nickel Electroplating on brass bathroom fittings
5	M/s Sachin	Kh. No. 322, Shiv Mandir Gali, West Bagarpur, Shahdara, Delhi- 93	Buffing and anodizing of Aluminium Door fittings

17

And whereas, it was decided by the Competent Authority to issue closure directions to these 5 units u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981 as amended to date.

Now therefore, as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date that the concerned authority in BSES Yamuna Power Limited shall disconnect electricity supply of these 5 units as mentioned above with immediate effect.

This is being issued as per the decision taken by the Competent Authority.

Incharge, CMC-1

To

The General Manager,
BSES Yamuna Power Ltd.,
3rd Floor, Shakti Kiran Building, Karkardooma, Delhi-110092

Copy To:-

1. The SDM (Shahdara), D.C. Office Complex, NandNagari, Opposite Gagan Cinema, Pocket-1, Delhi-110093: to ensure the effective disconnection of power supply of the unit with immediate effect and submit the compliance report immediately.
2. Master File.
3. Office copy.

Asst. Env. Engineer



File No: DPCC/CMC-I/NGT/ 1686 - 1688

Date: 19/06/2019

18

Sub: Directions for Disconnection of Water supply u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981 as amended to date.

Whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is mandatory u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of DPCC, shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, Hon'ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, in compliance of order date 06.05.2019 of Hon'ble NGT, inspection of the said locations were conducted by DPCC officials on 08.05.2019, 20.05.2019, 10.06.2019 and 15.06.2019 and it was observed that five units were operating at the said locations and details of these units are as follows:-

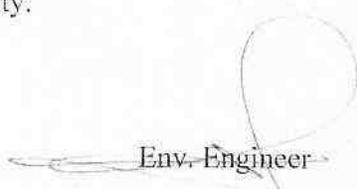
S. No.	Name of the Unit	Address of the Unit	Activity of the Unit
1	M/s Furnace Factory- Sh. Ramesh Thakur(Owner)	Infront of Sh. Mukesh Kumar Tayagi Ji, H. No. 96, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-32	Mfg. of Cast Iron products (C.I Electric fittings and gas Burner)
2	M/s Suresh Bhatti	In front of Sh. Rajender Gupta Ji, 95, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-32	Mfg. of Tap using pit furnace
3	M/s Abdul	Opposite of Udhami Ki Dharamshala , Kh. No. 313, Kabirstan Wali Gali, West Babarpur, Delhi-32	Buffing and Casting of Brass Bathroom fitting item(Tap)
4	M/s Dal Chand	Kh. No. 325, Shiv Mandir Gali, West Bagarpur, Shahdara, Delhi-93	Nickel Electroplating on brass bathroom fittings
5	M/s Sachin	Kh. No. 322, Shiv Mandir Gali, West Bagarpur, Shahdara, Delhi-93	Buffing and anodizing of Aluminium Door fittings

19

And whereas, it was decided by the Competent Authority to issue closure directions to these 5 units u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981 as amended to date.

Now therefore, as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date that the concerned authority in Delhi Jal Board shall disconnect water supply to the unit with immediate effect.

This is being issued as per the decision taken by the Competent Authority.


Env. Engineer

To

The Member (Water),
Delhi Jal Board,
Varunalya Phase-II, Jhandewalan,
New Delhi-110055

Copy To:-

1. The SDM (Shahdara), D.C. Office Complex, NandNagari, Opposite Gagan Cinema, Pocket-1, Delhi-110093: to ensure the effective disconnection of power supply of the unit with immediate effect and submit the compliance report immediately.

2. Master File.

3. Office copy.


Asst. Env. Engineer



EAST DELHI MUNICIPAL CORPORATION
OFFICE OF THE ASSISTANT COMMISSIONER
SHAHDARA (NORTH) ZONE
 Zonal Office Near Shyam Lal College
 Keshav Chowk Shahdara Delhi-110053.
 Phone-011-22824647.



No. AC/SH/N/2019/D-521

Dated :- 5/8/2019

Mohd Arif,
SEE, CMC-I,
Delhi Pollution Control Committee,
Department of Environment (Govt of NCR of Delhi)
5th Floor, ISBT Building Kashmere Gate, Delhi-110006.

Sub:- Action taken report in r/o OA No- 301/2019 in Narender Kumar ,
President RWA Babarpur Vidhan Sabha Ward No- 50(E) Vs Government of
NCT of Delhi in Compliance of Hon'ble NGT Order dated 06.05.2019.

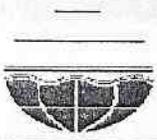
With reference to above mentioned case it is submitted in compliance of order of NGT 05 Show Cause Notice was issued as per list provided , consequently during the course of action all the 05 properties were found vacant on 02.08.2019.

It is further stated that Commercial electric connection of these properties has been removed.


Assistant Commissioner
Shahdara(N) Zone

Copy forwarded to :-

1. Addl-Cmr- II and III for kind info.
2. PA to DC/Shahdara(N) Zone.
3. Nodal officer, PGC EDMC.
4. AO/FL/EDMC.
5. AO(General Branch) SNZ.
6. Smt. Indra, UDC DC Personal Cell, DA References cases.
7. Office Copy.



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006

visit us at : <http://dpcc.delhigovt.nic.in>

Annexure-5 (copy)

F.No. DPCC/CMC-I/NGT/2019/1697-1699

Dated: 19/06/19

To,

M/s Suresh Bhatti
Opp. 94 & 95, Near Shiv Mandir Gali
West Babarpur, Shahdara,
Delhi-110032

21

Sub: Hon'ble National Green Tribunal (NGT) Matter in O.A No. 301/2019 titled as Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of NCT of Delhi.

Whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee(DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of Hon'ble Supreme Court order dated 07.05.2004 in I.A No. 22 in WP(C) No. 4677 of 1985 titled as M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-conforming areas.

And whereas, Hon'ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, in compliance of order date 06.05.2019 of Hon'ble NGT, DPCC team has inspected M/s Suresh Bhatti, opposite 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032.

And whereas, during the inspection on **20.05.2019**, it was observed that unit namely M/s **Suresh Bhatti, Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032**, is engaged in the activity of **manufacturing of tap using furnace(Bathroom fittings)**. 22

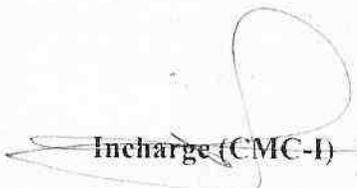
And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing air pollution.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs /-(Rupees One Lakh Thirty One Thousand only) upon you.

In view of above, you are hereby directed to deposited Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs /-(Rupees One Lakh Thirty One Thousand only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

Non- compliance of the above shall be treated as contempt of Hon'ble NGT order(s) and necessary action will be initiated as per the provisions of law.

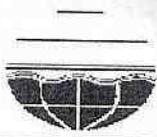
This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.


Incharge (CMC-I)

Copy to:

1. The SDM (Shahdara), D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-I, Delhi-110093. -- **for taking necessary action please.**
2. Master File
3. Office Copy


AEE (CMC-I)



F.No. DPCC/CMC-I/NGT /2019/ 1700 - 1702

Dated: 19/06/19

To,

M/s Abdul
Kh. No. 313, Kabristan Wali gali,
West Babarpur, Shahdara,
Delhi-110032

23

Sub: Hon'ble National Green Tribunal (NGT) Matter in O.A No. 301/2019 titled as Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of NCT of Delhi.

Whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee(DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of Hon'ble Supreme Court order dated 07.05.2004 in I.A No. 22 in WP(C) No. 4677 of 1985 titled as M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-conforming areas.

And whereas, Hon'ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, in compliance of order date 06.05.2019 of Hon'ble NGT, DPCC officials have inspected M/s Abdul, Kh. No. 313, Kabristan Wali gali, West Babarpur, Shahdara, Delhi-110032.

And whereas, during the inspection on **10.06.2019**, it was observed that unit namely **M/s Abdul, Kh. No. 313, Kabristan Wali gali, West Babarpur, Shahdara, Delhi-110032** is engaged in the activity of **Buffing and Casting of Brass bathroom fitting item(Tap)**.

24

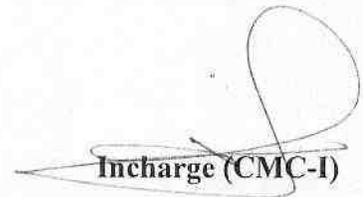
And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing air pollution.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs /-(Rupees One Lakh Thirty One Thousand only) upon you.

In view of above, you are hereby directed to deposited Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs /-(Rupees One Lakh Thirty One Thousand only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

Non- compliance of the above shall be treated as contempt of Hon'ble NGT order(s) and necessary action will be initiated as per the provisions of law.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.


Incharge (CMC-I)

Copy to:

1. The SDM (Shahdara), D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-I, Delhi-110093. -- **For taking necessary action please.**
2. Master File
3. Office Copy


AEE (CMC-I)



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006
visit us at : <http://dpcc.delhigovt.nic.in>

By Speed Post

F.No. DPCC/CMC-I/NGT /2019/ 1703-170

Dated: 19/06/19

To,

M/s Sachin
Kh. No. 322, Shiv Mandir Gali
West Babarpur, Shahdara,
Delhi-110093

25

Sub: Hon'ble National Green Tribunal (NGT) Matter in O.A No. 301/2019 tilted as Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of NCT of Delhi.

Whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee(DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of Hon'ble Supreme Court order dated 07.05.2004 in I.A No. 22 in WP(C) No. 4677 of 1985 titled as M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-conforming areas.

And whereas, Hon'ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

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Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, in compliance of order date 06.05.2019 of Hon'ble NGT, DPCC team has inspected M/s Sachin , Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093

And whereas, during the inspection on 15.06.2019, it was observed that unit namely M/s Sachin , Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093, is engaged in the activity of **Buffing and Anodizing of Aluminium door fittings.**

And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing water and air pollution.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.50 lakhs /-(Rupees One Lakh Fifty Thousand only) upon you.

In view of above, you are hereby directed to deposited Environmental Damages Compensation (EDC) of Rs. 1.50 lakhs /-(Rupees One Lakh Fifty Thousand only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

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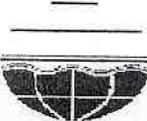
This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

Incharge (CMC-I)

Copy to:

1. The SDM (Shahdara),D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-I, Delhi-110093. -- **for taking necessary action please.**
2. Master File
3. Office Copy

AEE(CMC-I)

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006 visit us at : http://dpcc.delhigovt.nic.in
---	---

F.No. DPCC/CMC-I/NGT/2019/1706-1708

Dated: 19/06/2019

To,

M/s Dal Chand
 Kh. No. 325, Shiv Mandir Gali
 West Babarpur, Shahdara,
 Delhi-110093

27

Sub: Hon'ble National Green Tribunal (NGT) Matter in O.A No. 301/2019 tilted as Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of NCT of Delhi.

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And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of Hon'ble Supreme Court order dated 07.05.2004 in I.A No. 22 in WP(C) No. 4677 of 1985 titled as M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-conforming areas.

And whereas, Hon'ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, in compliance of order date 06.05.2019 of Hon'ble NGT, DPCC team has inspected M/s Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093

And whereas, during the inspection on **15.06.2019**, it was observed that unit namely **M/s Dal Chand , Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093**, is engaged in the activity of **Nickel Electroplating on Brass Bathroom fittings**.

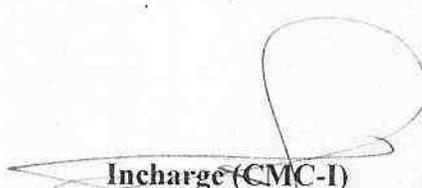
And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing water and air pollution.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.50 lakhs /-(Rupees One Lakh Fifty Thousand only) upon you.

In view of above, you are hereby directed to deposited Environmental Damages Compensation (EDC) of Rs. 1.50 lakhs /-(Rupees One Lakh Fifty Thousand only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

Non- compliance of the above shall be treated as contempt of Hon'ble NGT order(s) and necessary action will be initiated as per the provisions of law.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.


Incharge (CMC-I)

Copy to:

1. The SDM (Shahdara),D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-I, Delhi-110093. -- **for taking necessary action please.**
2. Master File
3. Office Copy


AEE (CMC-I)



F.No. DPCC/CMC-I/NGT/2019/1694-1696

Dated: 19/06/19

To,

M/s Furnace factory
(Owner Name:-Sh. Ramesh Thakur Bhatti)
Opp. 94 & 95, Near Shiv Mandir Gali
West Babarpur, Shahdara,
Delhi-110032

29

Sub: Hon'ble National Green Tribunal (NGT) Matter in O.A No. 301/2019 titled as Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of NCT of Delhi.

Whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee(DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of Hon'ble Supreme Court order dated 07.05.2004 in I.A No. 22 in WP(C) No. 4677 of 1985 titled as M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-conforming areas.

And whereas, Hon'ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, in compliance of order date 06.05.2019 of Hon'ble NGT, DPCC team has inspected M/s Furnace factory (Owner Name:-Sh. Ramesh Thakur Bhatti) opposite 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032.

30

And whereas, during the inspection on **08.05.2019**, it was observed that unit namely M/s **Furnace factory (Owner Name:-Sh. Ramesh Thakur Bhatti), Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032**, is engaged in the activity of **manufacturing of electrical fittings using coal**.

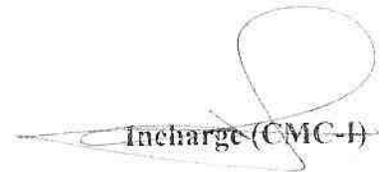
And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing air pollution.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs /-(Rupees One Lakh Thirty One Thousand only) upon you.

In view of above, you are hereby directed to deposited Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs /-(Rupees One Lakh Thirty One Thousand only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

Non-compliance of the above shall be treated as contempt of Hon'ble NGT order(s) and necessary action will be initiated as per the provisions of law.

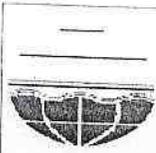
This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.


Incharge (CMC-I)

Copy to:

1. The SDM (Shahdara), D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-1, Delhi-110093. -- **for taking necessary action please.**
2. Master File
3. Office Copy


AEE(CMC-I)



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-I/NGT/Babarpur /2019/ 1868 - 1869

Dated: 17/07/19

31

To,

The Sub-Divisional Magistrate (Shahdara)
D.C. Office Complex, Nand Nagri,
Opposite Gagan Cinema,
Delhi-110093.

Sub: Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093.

Whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, during the inspection dated 15.06.2019, it was observed that unit namely M/s Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093, is engaged in the activity of Nickel Electroplating on Brass Bathroom fittings.

And whereas, the unit was operating without obtaining Consent to Establish/Operate in non-conforming/residential area.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 301/2019, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) on M/s Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093.

And whereas, letter for seeking Environmental Damages Compensation (EDC) of **Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only)** was issued to the unit on **19.06.2019** with a copy to you (**copy of letter dated 19.06.2019 is enclosed herewith**).

And whereas, the unit has not deposited the Environmental Damage Compensation of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) till date.

Now therefore, in view of above, you are requested to take appropriate action for **Recovery of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) from the unit namely M/s Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093** as arrears of land revenue so as to comply with order of Hon'ble NGT dated 06.05.2018 and the same may be remitted to DPCC. You are also requested to submit compliance report to DPCC within 07 days as **the case is listed on 26.08.2019 in Hon'ble NGT**.

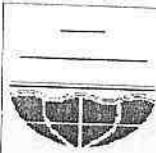
This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

(Mohd. Arif)
Incharge, CMC-I

Encl. : As Above

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2. Office Copy



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-I/NGT/Babarpur /2019/ 1866 - 1867

Dated: 17/07/19

33

To,

The Sub-Divisional Magistrate (Shahdara)
D.C. Office Complex, Nand Nagri,
Opposite Gagan Cinema,
Delhi-110093.

Sub: Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Abdul Kh. No.313, Kabristan Wali Gali, West Babarpur, Shahdara, Delhi-110093.

Whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, during the inspection dated 10.06.2019, it was observed that unit namely M/s Abdul Kh. No.313, Kabristan Wali Gali, West Babarpur, Shahdara, Delhi-110093, is engaged in the activity of Buffing and Anodizing of Aluminium door fittings.

And whereas, the unit was operating without obtaining Consent to Establish/Operate in non-conforming/residential area.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 301/2019, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) on M/s AbdulKh. No.313, Kabristan Wali Gali, West Babarpur, Shahdara, Delhi-110093.

And whereas, letter for seeking Environmental Damages Compensation (EDC) of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) was issued to the unit on 19.06.2019 with a copy to you (copy of letter dated 19.06.2019 is enclosed herewith).

And whereas, the unit has not deposited the Environmental Damage Compensation of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) till date.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) from the unit namely M/s Abdul Kh. No.313, Kabristan Wali Gali, West Babarpur, Shahdara, Delhi-110093 as arrears of land revenue so as to comply with order of Hon'ble NGT dated 06.05.2018 and the same may be remitted to DPCC. You are also requested to submit compliance report to DPCC within 07 days as the case is listed on 26.08.2019 in Hon'ble NGT.

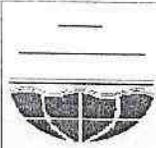
This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

(Mohd. Arif)
Incharge, CMC-I

Encl. : As Above

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-I/NGT/Babarpur /2019/ 1864-1865

Dated: 17/07/19

To,

The Sub-Divisional Magistrate (Shahdara)
D.C. Office Complex, Nand Nagri,
Opposite Gagan Cinema,
Delhi-110093.

35

Sub: Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Sachin, Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093.

Whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, during the inspection dated 15.06.2019, it was observed that unit namely M/s Sachin Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093, is engaged in the activity of Buffing and Anodizing of Aluminium door fittings.

And whereas, the unit was operating without obtaining Consent to Establish/Operate in non-conforming/residential area.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 301/2019. Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy **Environmental Damages Compensation (EDC)** of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) on M/s Sachin, Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093.

36

And whereas, letter for seeking Environmental Damages Compensation (EDC) of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) was issued to the unit on 19.06.2019 with a copy to you (copy of letter dated 19.06.2019 is enclosed herewith).

And whereas, the unit has not deposited the Environmental Damage Compensation of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) till date.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) from the unit namely M/s Sachin, Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093 as arrears of land revenue so as to comply with order of Hon'ble NGT dated 06.05.2018 and the same may be remitted to DPCC. You are also requested to submit compliance report to DPCC within 07 days as the case is listed on 26.08.2019 in Hon'ble NGT.

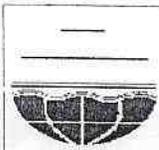
This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

(Mohd. Arif)
Incharge, CMC-I

Encl. : As Above

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-I/NGT/Babarpur /2019/ 1862 - 1863

Dated: 17/07/19

To,

The Sub-Divisional Magistrate (Shahdara)
D.C. Office Complex, Nand Nagri,
Opposite Gagan Cinema,
Delhi-110093.

37

Sub: Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Suresh Bhatti, Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032.

Whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, during the inspection dated 20.05.2019, it was observed that unit namely M/s Suresh Bhatti, Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032, is engaged in the activity of Manufacturing of tap using furnace(Bathroom fittings)..

And whereas, the unit was operating without obtaining Consent to Establish/Operate in non-conforming/residential area.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 301/2019, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) on M/s Suresh Bhatti, Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032.

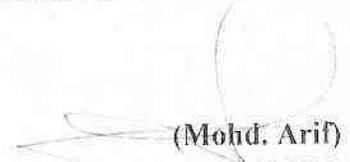
38

And whereas, letter for seeking Environmental Damages Compensation (EDC) of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) was issued to the unit on 19.06.2019 with a copy to you (copy of letter dated 19.06.2019 is enclosed herewith).

And whereas, the unit has not deposited the Environmental Damage Compensation of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) till date.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) from the unit namely M/s Suresh Bhatti, Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032 as arrears of land revenue so as to comply with order of Hon'ble NGT dated 06.05.2018 and the same may be remitted to DPCC. You are also requested to submit compliance report to DPCC within 07 days as the case is listed on 26.08.2019 in Hon'ble NGT.

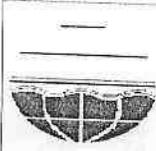
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(Mohd. Arif)
Incharge, CMC-I

Encl. : As Above

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006
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F.No. DPCC/CMC-I/NGT/Babarpur /2019/ 1860 -1861

Dated: 17/07/2019

39

To,

The Sub-Divisional Magistrate (Shahdara)
D.C. Office Complex, Nand Nagri,
Opposite Gagan Cinema,
Delhi-110093.

Sub: Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Furnace factory (Owner Name:-Sh. Ramesh Thakur Bhatti), Opp. 94 & 95, Near Shiv Mandir Gali West Babarpur, Shahdara, Delhi-110032.

Whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, during the inspection dated 08.05.2019, it was observed that unit namely M/s Furnace factory (Owner Name:-Sh. Ramesh Thakur Bhatti), Opp. 94 & 95, Near Shiv Mandir Gali West Babarpur, Shahdara, Delhi-110032, is engaged in the activity of Manufacturing of electrical fittings using coal.

And whereas, the unit was operating without obtaining Consent to Establish/Operate in non-conforming/residential area.

o/c

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And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of **O.A. No. 301/2019**. Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy **Environmental Damages Compensation (EDC) of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only)** on M/s Furnace factory (Owner Name:-**Sh. Ramesh Thakur Bhatti**), Opp. 94 & 95, Near Shiv Mandir Gali West Babarpur, Shahdara, Delhi-110032.

And whereas, letter for seeking Environmental Damages Compensation (EDC) of **Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only)** was issued to the unit on **19.06.2019** with a copy to you (copy of letter dated 19.06.2019 is enclosed herewith).

And whereas, the unit has not deposited the Environmental Damage Compensation of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) till date.

Now therefore, in view of above, you are requested to take appropriate action for **Recovery of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only)** from the unit namely M/s Furnace factory (Owner Name:-**Sh. Ramesh Thakur Bhatti**), Opp. 94 & 95, Near Shiv Mandir Gali West Babarpur, Shahdara, Delhi-110032 as arrears of land revenue so as to comply with order of Hon'ble NGT dated 06.05.2018 and the same may be remitted to DPCC. You are also requested to submit compliance report to DPCC within 07 days as **the case is listed on 26.08.2019 in Hon'ble NGT.**

This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

(Mohd. Arif)
Incharge, CMC-I

Encl. : As Above

Copy to:-

3. Master File
4. Office Copy